## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 33/2018 in C.P. (I.B) No. 5/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2018

Name of the Company:

Ramchandra B Chaudhary RP

V/s.

Steel Konnect (India) Pvt. Ltd.

Section of the Companies Act:

Section 33 of the Insolvency and Bankrupcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Vishal Dave and Advocate Applicant M.
Nipun Singmi

2. PRITHU PARIMAL ADV. RESPONDENT L.C.
Chepmoentation

debour

## <u>ORDER</u>

Learned Advocate Mr. Nipun Singhvi with Learned Advocate Mr. Vishal Dave present for Applicant. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Mr. Prithu Parimal present for Respondents in IA 33/2018.

Applicant is directed to serve of copy of application and informing the date of hearing on representative of Corporate Debtor and shall file proof of service.

Representative of Corporate Debtor shall file their reply, if any, within one week serving a copy in advance to other side.

List the matter on 05.02.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 24th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL